प्रेस संवाददाताओं के विदेश-दौरों पर हुआ खर्च

2335. श्री हुक्मदेव नारायण यादव: क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) उन समाचार एजेंसियों और समाचार पत्रों के नाम क्या हैं जिनके संवाददाताओं और सम्पादक मण्डल के सदस्यों को 1977 से दिसम्बर, 1981 की अवधि के दौरान सरकारी खर्च पर विदेशों में भेजा गया था तथा उन स्थानों के नाम क्या हैं जिनका उन्होंने दौरा किया और उन व्यक्तियों के नाम क्या हैं जिनके साथ उन्हें भेजा गया ;

(ख) सरकार ने उनके दौरों पर कुल कितनी राशि खर्च की ; और

(ग) उन्हें भेजने का आधार क्या था ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : (क) और (ख). परिशिष्ट—I में दिए अनुसार [देखिए परिशिष्ट CXXI अनुपत्र संख्या 75]

(ग) विवरण में दिए अनुसार ।

विवरण

जहां तक सांस्कृतिक आदान-प्रदान कार्यक्रम के अन्तर्गत पत्रकारों का चयन करने का सम्बन्ध है, उनका चयन करते समय निम्नलिखित बातों का ध्यान रखा जाता है :—

(1) विभिन्न भाषाओं के तथा बड़े, मझौले और छोटे समाचार पत्रों को यथासंभव विस्तृत प्रतिनिधित्व मिले ।

(2) उन पत्रकारों को प्राथमिकता दी जाती है जिन्हें पहले आंशिक या पूर्ण रूप से सरकारी खर्च पर विदेश यात्रा में शामिल नहीं किया गया हो ।

(3) उन समाचारपत्रों के पत्रकारों को साधारणतया प्राथमिकता दी जाती है, जिन्हें विदेश यात्रा पर जाने का अवसर प्राप्त नहीं हुआ

अति अतिविशिष्ट व्यक्तियों के साथ जाने वाले पत्रकारों के मामले में मानदण्ड यह रहता है कि अधिकाधिक प्रचार की व्यवस्था हो और विभिन्न भाषाओं और क्षेत्रीय समूह को प्रतिनिधित्व मिले । जब सरकार जनहित में विमान का एक तरफ का किराया स्वयं वहन करती है तब इस बाद को सुनिश्चित करने के लिए कि सरकारी सहायता का लाभ हर बार एक ही पत्र को न मिले, एक यात्रा के बाद दूसरी यात्रा में द्वितीय सर्वोच्च प्रसार संख्या वाले पत्र को चुना जाता है और आगे की यात्राओं के लिए यही क्रम रखा जाता है ।

Production of formulations by M/s. Glaxo based on bulk drugs

2336. DR. JOSEPH LEON D'SOUZA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that out of 32 bulk drugs for which M/s. Glaxo are licensed 21 were never produced by them and yet they have obtained industrial licences for the production of formulations based on these 21 bulk drugs, what are the sources from which they have procured these bulk drugs and were they entitled to import these drugs; and

(b) if so, what action Government propose to take in cancelling the industrial licences?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Information on the number of bulk drugs not produced by M/s. Glaxo during the last five years out of the bulk drugs licensed to them has been given in reply to Rajya Sabha Unstarred Question No. 651 answered on 24-8-81. The information in regard to the formulations based on licensed bulk drugs not produced by the company and the import of these drugs, source-wise by the company etc. is being collected and will be laid on the Table of the House.

(b) The Question of revoking the relevant industrial licences will arise if it is established that the company has, without reasonable cause failed to establish or to take effective steps to establish the manufacture of the items licensed, within the time specified therefor or within such extended time granted by the Government.

Nationalisation of M/s. Indian Tobacco Company

2337. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to nationalise M/s. Indian Tobacco Company in the near future as it has violated the MRTP Act and income tax/excise tax laws; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b) M/s. Indian Tobacco Company Limited are engaged in several activities/undertakings such as manufacture of tobacco and cigarettes, production of printing and packaging materials, processing of fish products, running of hotels etc. Any suggestion to nationalise the company can be seriously considered only if the circumstances so warrant and this would be done by the Administrative Ministry which is concerned with a particular undertaking. The violation of an Act does not, *ipso facto*, call for nationalisation but it has to be dealt with in accordance with the penal provisions contained in that Act.

Committee of Experts on trusts set up by the former Maharashtra Chief Minister

2338. SHRI SURENDRA MOHAN:
SHRI ERA SEZHIYAN:
SHRI RAMAKRISHNA HEGDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a Committee of Experts has been presently engaged in the legal and other constitutional aspects of the trusts set up by the Chief Minister of Maharashtra;

(b) if so, what are the views of the Committee; and

(c) whether Government propose to act on the recommendations of the said Committee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) to (c) No such Committee has been appointed by the Central Government. Nor is there any information available about the appointment of any such Committee in this behalf.

2339. [*Transferred to the 25th, March, 1982*].

समाचार-पत्रों को कागज का आवंटन

2340. श्री हुक्मदेव नारायण यादव : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् 1977 से दिसम्बर, 1981 के बीच विभिन्न समाचार-पत्रों को